

REHABILITATION OF HANDICAPPED

*203. { SHRI NIRANJAN SINGH:
SHRI P. ABRAHAM:
SHRI SANKAR PRATAP
SINGH DEV:

Will the Minister of HEALTH be pleased to state:

(a) whether Government have drawn up a scheme to rehabilitate the handicapped under the Jawaharlal Nehru Memorial;

(b) if so, what are the main features of the scheme; and

(c) whether any steps have been taken towards its implementation?

THE MINISTER OF HEALTH (DR. SUSHILA NAYAR): (a) to (c) A statement is laid on the Table of the Sabha.

STATEMENT

(a) A scheme has been drawn up to establish facilities to rehabilitate Orthopaedically Handicapped persons and those suffering from disorders/loss of vision, hearing and speech, in a comprehensive way to meet the needs as far as possible throughout the country as a fitting Memorial.

(b) The Scheme comprises—

(i) Two factories for the mass production of prosthesis,

(ii) Three Rehabilitation Institutes for training of Orthopaedic Surgeons, doctors, technicians, physiotherapists etc. (This includes the expansion of the Institute already existing in Bombay).

(iii) Fifteen Regional Rehabilitation Centres for giving service to more difficult cases, in the form of surgical treatment and the fitting of prosthesis supplied by the factories;

(iv) 48 Rehabilitation Units to be attached to the Orthopaedic departments of medical colleges;

(v) 500 Audiological Units and 100 Visual Units;

(vi) 15 Eye Banks; and

(vii) Two Logopedic (Speech Therapy) Institutes.

(c) A Logogaedic Institute is being established at Mysore but the scheme as a whole is still under consideration.

INCOME-TAX ARREARS OF PERSONS LIVING ABROAD

*204. SHRI S. S. MARISWAMY: Will the Minister of FINANCE be pleased to state:

(a) whether there are any arrears of income-tax due to Government from people living abroad; and

(b) what action has been taken by Government for the recovery of these arrears?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR SAHU): (a) and (b) Yes Sir. A sum of Rupees six crores and sixty one lakhs is due from persons who have left India and are not likely to return. No collection is expected out of these arrears.

PREFABRICATED HOUSING PLANTS

*205. SHRI MULKA GOVINDA REDDY: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that Government have set up a Committee of Engineers to examine the proposals for setting up prefabricated Housing Plants in the country;

(b) if so, what are the terms of reference of the Committee; and

(c) when it will submit its report to the Government?

THE MINISTER OF WORKS AND HOUSING (SHRI MEHR CHAND KHANNA): (a) Yes.

(b) A statement is laid on the Table of the House.

(c) By the end of December, 1964.

STATEMENT

The Committee will examine the proposals to set up a prefabricated housing plant in (i) Delhi and (ii) Bhilai and advise the Government of India, among other things, on the following specific points, separately in regard to each plant:—

(i) Taking into consideration all relevant factors such as (a) climatic and living conditions, (b) present day comparative costs of traditional and prefabricated houses and those likely to prevail over a period of the next 10—15 years, (c) effective demand for traditional and prefabricated houses, etc., is it desirable to set up a prefabricated housing plant in Delhi and in Bhilai, in the public sector?

(ii) If so, should the proposed plant be for the construction of prefabricated-conventional houses (with prefabricated concrete floors, lintels, chhajhas, staircases, etc., and conventional load-bearing brick masonry walls) or for the construction of completely prefabricated houses in which the walls would also be prefabricated in panels?

(iii) Whether the proposed plant should be a 'Specialised Reinforced Concrete Factory', or 'Cassette' or 'Kozlov' plant, or any other type available in the U.S.S.R., or East European countries, and what should be its capacity?

(iv) In Delhi, should the proposed plant, if it is not mobile, be set up as an adjunct to the Hindustan Housing Factory or at some other site?

*206. [Transferred to the 4th December, 1964.]

SMUGGLING OF GOODS FROM EAST PAKISTAN

*207. SHRI S. C. DEB: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that an unclaimed lorry containing large quantities of milk powder, camphor etc. was seized from a place twenty one miles from Bashirhat, near East Pakistan border on 16th October, 1964; and

(b) if so, whether these goods were being smuggled into India from East Pakistan?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR SAHU): (a) Yes, Sir. The date of the seizure was 13th October, 1964.

(b) The matter is under investigation.

*208. [Withdrawn.]

नई दिल्ली में होटलों और रेस्तराओं पर छापा

*२०९. श्री प्यारे लाल कुरील 'तालिब': क्या स्वास्थ्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि नई दिल्ली म्यूनिसिपल कमिटी ने नई दिल्ली के कनाट प्लेस और अन्य प्रमुख स्थानों में कुछ होटलों और रेस्तराओं पर सितम्बर, १९६४ में छापा मारे थे ;

(ख) यदि हाँ, तो कितने होटलों इत्यादि पर छापा मारे गये और उनमें कितने सफाई के नियमों का पालन नहीं करते हुए पाये गये ; और

(ग) गन्दे पाये गये होटलों के मालिकों के विरुद्ध क्या कार्यवाही की गई और भविष्य में होटल गन्दगी में न चलाये जाये, इसके लिए सरकार क्या कार्यवाही करने का विचार रखती है ?